

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-216(PB)/2017

IN THE MATTER OF:

M/s. Premraj Packaging Applicant/petitioner
Vs.
M/s. Sainov Spirit (P) Ltd. Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 29.08.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner :

For the Respondent :

ORDER

Learned Counsel for the petitioner states that service has been effected on one Mr. Mukesh Kumar, who have accepted the notice on behalf of the respondent company on 10.08.2017. Despite service, no one has appeared for the respondents.

To come up for arguments on 25th September, 2017.

Sd/-

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-

(DEEPA KRISHAN)
MEMBER(TECHNICAL)

29.08.2017
V. Sethi